

District: A'bad.

Stamp No. —

Advocate Mr. Y.V. Shah.

Office Note, if any, Mr. R.M. Vin

Prays for int. relief.

~~CIVIL~~ ~~APPEAL~~ No. 31 of 1985  
APPLICATION (Spl-CA.)

Under Act) of the

Constitution of India )

To be admitted to the File.

This day of 198 .

Assistant Registrar

Court's Order

Compl. B.C. Gadgil, Vice Chairman  
Order

Heard Mr. Y.V. Shah, Advocate.  
Ad-interim relief in terms of  
Prayer clause 11CB) till 6-1-1986.

Some notice to respondents  
Nos 2 and 3 stating interim relief  
grant of some relief and also  
warning them that their matter  
will be heard on 21-6-1-1986,  
if not complying or reaching  
this order.

A copy of this order should be  
circulated with all parties. Justice  
be served by all concerned.  
30/12/1985

Mr. R.M. Vin appears  
for the R.M. 2 and 3  
he prays for adjournment  
S.O till 21-1-1986  
Interim order to continue  
till 21-1-1986

B.C. Gadgil  
6-1-1986

At the request of the respondents  
S.O. to 4-2-1986. Interim  
order to continue till 4-2-85  
B.C. Gadgil  
21-1-1986

At the request of the  
advocate S.O. 18-2-1986  
Interim order to continue  
till 18-2-1986

Reply taken on 18-2-1986  
At the request of the advocate  
S.O. to 5-3-1986.  
Interim order to continue.

Same order on application  
no 32/85

18/2/1986  
Compl. B.C. Gadgil (V.C.)  
S.O to 31-3-1986.  
Interim relief to continue,  
on 5-5-1986

B.C. Gadgil  
(B.C. Gadgil)  
V.C.

Cosum:- B.C. Gudsil vt

Mr. Vin for the Respondent makes a statement on instructions of the Registry officer present (Mr. R.C. Bhakt). That the applicant has been ~~absorbed~~ absorbed as casual labourer in the alternative category of employment as chowkidar and he is actually working in that post as such. In view of this statement, Mr. Shah for the applicant withdraws the application. Application is disposed of as withdrawn.

31.3.86

B.C. Gudsil  
(B.C. Gudsil vt)